

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2399
ANSWERED ON:28.03.2012
RECOMMENDATIONS OF THYAGARAJAN COMMITTEE
Meghwal Shri Arjun Ram

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government has constituted any Committee under the Chairmanship of Prof. S.P. Thyagarajan to improve the affiliation rules for universities;
- (b) if so, the details thereof;
- (c) whether the Committee has submitted its report to the Government;
- (d) if so, the details of the major recommendations made by the Committee;
- (e) whether the Government has examined the recommendations of the Committee; and
- (f) if so, the details thereof alongwith the number of recommendations accepted by the Government?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. D. PURANDESWARI)

(a) to (d): Yes, Sir. A Committee was constituted in the year, 2007 by the Chairman, UGC under the Chairmanship of Prof. S.P. Thyagarajan. The Committee formulated draft UGC [Affiliation of Colleges by Universities] Regulations, 2009, which were approved by the Commission in its meeting held on 19th May, 2009. These Regulations were published in the Gazette of India on February 20-February 26, 2010. Further, after receipt of some objections from the State Governments, Guru Gobind Singh Indraprastha University, Delhi and Federations of Rajasthan Teacher Education Colleges, Jaipur, the above regulations were reconsidered by the same Committee under Chairmanship of Prof. S.P. Thyagarajan. The Committee suggested some amendments to the original Regulation. These amendments, namely UGC [Affiliation of Colleges by Universities](1st amendments) Regulations, 2012 (available on UGC website at <http://www.ugc.ac.in/policy/AffiliationofCollegesbyUniversitiesregulation.pdf>) have now been approved by the University Grants Commission (UGC) in its meeting held on 13th February 2012, and have been sent for publication in the Gazette of India on 23rd March, 2012.

(e & f): These Regulations were approved and notified by the UGC under powers vested in UGC by virtue of Section 26 (1)(f) and Section 26 (1) (g) of the UGC Act. Prior approval of Central Government was not required.